

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

16



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 06.01.2022

PRESENT: SHRI R VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : IBA/771/2019
NAME OF THE PETITIONER(S) : P K VADUVAMMAL
NAME OF THE RESPONDENT(S) : M J D CONSTRUCTION & ENGINEERING
CONTRACTORS PVT LTD
UNDER SECTION : 9 RULE 6

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1.	D. MEGHANA NAIR	Respondent	
2.	S.R. RAGHUNATHAN ROHAN RATAS ETCMAN	son of Relota	

ORDER

Learned Counsel for the parties are present. It is represented by Learned Counsel for the parties that a memo of compromise has been filed on 06.01.2020. Learned Counsel for the Petitioner represents that in terms of the Memo settlement has been arrived at and the post-dated cheques have also been issued by the Corporate Debtor in relation to the claim made by the Petitioner before this Tribunal and the Counsel for the Petitioner hence seeks to withdraw this Petition further representing liberty may be granted to the Petitioner to approach this Tribunal in case there is non adherence to the terms as given in the memo of compromise arrived at between the parties. Taking into consideration the representation of the Petitioner as well as the memo filed before this Tribunal dated 06.01.2020 and Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016, this Petition stands **dismissed as withdrawn** with liberty being given to the Petitioner to file a fresh Petition in case the claim not settled as per Memo or ~~memo~~ not adhered to the memo of compromise. **Files to records.**

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

ghk

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)